

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

Dy. No.3 (081) of 2018

Under Section 8 and 9 of the Insolvency & Bankruptcy Code, 2016

In the matter of:

M/s. Hillview Coals Pvt. Ltd.

... Financial Creditor

-Versus-

M/s. Super Infratech Pvt. Ltd.

... Corporate Debtor

Order delivered on 31st August, 2018

Coram:

Present: Hon'ble Mr Justice P. K. Saikia, Member (J)

For the financial creditor

:

Mr. Ujwal Kalita, CA

For the corporate debtor

:

Mr. S. Chetia, Advocate
Mr. Jyoti Pd. More, Advocate

ORDER

The learned legal representative appearing for the applicant namely, Mr. Ujwal Kalita, CA submits that Mr. Purshotam Gaggar, the leading counsel in the present proceeding could not appear before this Bench today due to some other pre-occupations. Mr. S. Chetia, learned counsel appears representing the corporate debtor.

2. However, the legal representative appearing for the financial creditor, namely, Mr. S. Kalita submits that the matter may be adjourned for a week. His prayer is accepted.

3. The Registry is directed to list this matter on 07th September, 2018.

30/8

(Adjudicating Authority)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated Guwahati, the 31st August, 2018
Deka/31-08-2018

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